

N.D.H.:16.05.2025

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT
NEW DELHI
I.A NO. 268 OF 2025
And
I.A NO. 270 of 2025
IN
ORIGINAL APPLICATION NO. 225 OF 2022

IN THE MATTER OF :

NITIN DHIMAN

....APPLICANT

VERSUS

STATE OF PUNJAB AND OTHERS
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....RESPONDENTS

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Place: New Delhi
Date: 10.05.2025

FILED BY:


(NITIN DHIMAN)

Applicant -in- Person
Villa No.D-52, Anand Enclave,
Pakhawal Road, Ludhiana,
Pin Code – 142022
(M) 9815619019

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AND IN THE MATTER OF :

INDUSTRIAL AREA-A DYERS ASSOCIATION

...INTERVENOR

**REPLY TO APPLICATION FOR INTERVENTION AND
APPLICATION FOR DIRECTION FILED ON BEHALF
OF THE INDUSTRIAL AREA-A DYERS ASSOCIATION**

1. That the aforesaid IAs are being filed by Industrial Area-A Dyers Association seeking intervention in the present Original Application as well as seeking a direction against the PPCB in the pending case.
2. That it is pertinent to mention here that the said Intervenor has filed the IAs through its Director Mr. Atul Verma, on behalf of the 19 dying units situated at Industrial Area A Ludhiana.
3. That at the very outset it is submitted that the present IAs are not maintainable and the Intervenor, Industrial Area-A Dyers Association is not entitled to be impleaded or heard as a party or granted any direction by this Tribunal in the present matter as the intervenor is a third party and totally unrelated to the present case.
4. That the Intervenor is a registered company under the Companies Act 2013 which is incorporated on 18.02.2020 with the ROC Chandigarh under section 8 of the Companies Act 2013. The Intervenor is engaged in the business of social service and the 19 industrial units which the Intervenor alleges to represent are its shareholders/ members.

5. That a Intervenor being a company with altogether different purpose and industrial units being its shareholders cannot represent the shareholders (industrial units) in a matter wherein the said shareholders are individually aggrieved. There is no grievance to the Intervenor to file the present Application seeking intervention and a direction for its shareholders.
6. That the industrial units and intervenor are two different identities with different objects and purpose altogether. These 19 industrial units are engaged in business of dying etc. while the Intervenor is registered company formed for the purpose of social service in respect of the said industrial units in Industrial Area A. However, that by itself does not makes the Intervenor entitled to file case on behalf of the industrial units and being a third party, unrelated and not aggrieved, it cannot be allowed to intervene.
7. That the Intervenor has failed to explain in the intervention Application the grievance caused to it and its right to Intervene. Merely because the shareholder of the Intervenor are the industrial units that may be affected by the order of the Tribunal, Intervenor have no right to be heard.
8. That it is pertinent to mention that the industrial units which are a member/ shareholder of the Intervenor may have grievance against the order passed by the Tribunal in the instant O.A. However, as the industrial units are neither working together nor they are operating any common ETP so as to be represented by a Company in form of any association. The grievance to the industrial units is individual and only the particular individual industrial unit can be said to be aggrieved being affected. Hence, there is no merit in the intervention application of the Intervenor which is third party and hence ought not be allowed.
9. That even the application for direction is vague and baseless filed by the Intervenor. The Intervenor, as stated above, is neither an affected party nor can have grievance from any order passed by this Tribunal or by the PPCB/State authorities in pursuance of the order of this

Tribunal. Hence, no application seeking direction can be filed by the Intervenor.

10. That it is further submitted that the Intervenor cannot seek a direction against the notice/ letter/ direction u/s 33A of Water Act passed by the PPCB, by way of instant IA in present OA, as the same is Appealable before the tribunal under section 16(c) of the Act. Provision of section 16 clearly says "*any person aggrieved, by:*". Hence, Intervenor not being a person aggrieved cannot filed any appeal and hence not competent to file the present IA as the maxim "*quando aliquid prohibetur ex directo, prohibetur et per obliquum*", i.e., something not allowed to be directly cannot be allowed to be done directly, is clearly applicable which is also accepted by the Supreme Court in catena of cases.
11. That in light of the reply made above the IA for Intervention and IA for Direction filed by the Industrial Area-A Dyers Association deserves to be rejected being not maintainable.
12. That it is further submitted that in the interest of justice and complying the principle of natural justice the Applicant herein submits that he does not have any objection to the individual industrial units being made a party respondent in present OA. The Applicant herein further submits that a list of 54 scattered units (including the members/shareholders of the Intervenor herein) is provided in Annexure AC-13 by Amicus Curie in his inspection report, all of which may be an affected party, hence, they all may be added as Respondents in present OA. A true copy of the list of scattered units dated NIL is ANNEXURE R-1

Filed By:



(NITIN DHIMAN)

Applicant -in- Person
Villa No.D-52, Anand Enclave,
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AFFIDAVIT

I, NITIN DHIMAN, aged about 51 years, Son of Shri Rajinder Dhiman, R/o Villa No.D-52, Anand Enclave, Pakhowal Road, Ludhiana, Punjab, Pin Code – 142022, presently at New Delhi do hereby state on solemn affirmation as under:-

1. That the deponent is the Applicant-in-person in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 12 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 to the reply are true copy of the documents.

Solemnly affirmed on this 10 day of May, 2025 at New Delhi.

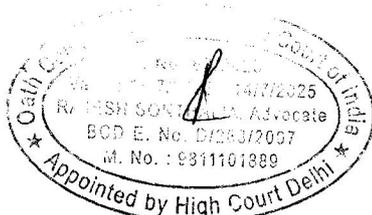

DEPONENT

VERIFICATION :

10 MAY 2025

Verified at New Delhi on this ___ day of May, 2025 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Reg. SR. no. 5002



ATTESTED

RAJESH SONTALIA, Advocate
OATH COMMISSIONER
SL. NO. 63/2023
SUPREME COURT OF INDIA
10/5/25


DEPONENT

**LIST OF 54 SCATTERED UNITS OPERATING IN CATCHMENT
AREA OF BUDHA NALA**

1. M/s Oswal Wollen Mill Ltd.
GT Sherpur, Ludhiana
2. M/s Eveline International
GT Road, Dhandari Kalan,
Ludhiana
3. M/s Sharman Woolen Mills Ltd.
VPO Jugiana, GT Road,
Ludhiana
4. M/s Garg Acrylic Ltd.
Industrial Area C,
Ludhiana
5. M/s Venus Cotsyn India Ltd.
(Duke Fabrics India Limited),
G.T. Road, Near Jalandhar
Bye Pass, Ludhiana
6. M/s Vardhman Spining & General Mill
Chandigarh Road, Ludhiana
7. M/s Mahaluxmi Processing House Pvt. Ltd.
C-231 Phase 8, Focal Point, Ludhiana
8. M/s Vardhmand Polytex Ltd.
D-295/1 Phase 8
Focal Point, Ludhiana
9. M/s Vardhman Yarn and Thread Ltd.
D-295/2 Phase 8, Focal Point,
Ludhiana
10. M/s Centex International Pvt. Ltd.,
Sua Road, Village Gobindgarh,
Adj. Focal Point, Phase-VII,
Ludhiana
11. M/s Nahar Spinning Mills Ltd.
(Dyeing Unit) Dhandari Kalan,
Ludhiana
12. M/s Oriental Textile
Processing Co. Pvt. Ltd.
Samrala Chowk, Ludhiana
13. M/s Azeez Fabrics Pvt. Ltd.
(Previously Gulab Industries Pvt. Ltd.),
251, Industrial Area-A, Ludhiana
14. M/s Capital Dying Company
176, Industrial Area-A,
Ludhiana

15. M/s D.V. Saharan & Sons
Plot No.404, Industrial Area-A,
Ludhiana
16. M/s Golu International
14-A, Industrial Area-A,
Ludhiana
17. M/s Ishan Enterprises
887, Industrial Area-A,
Ludhiana
18. M/s Jamna Dyeing & Finishing Mills
2840, Industrial Area-A,
Link Road, Opp. Aman Dharam Kanda,
Ludhiana
19. M/s Nataraj Scientific Dyers
Opp. Aman Dharam Kanda,
Link Road, Industrial Area-A,
Ludhiana
20. M/s Oriental Knitfab Pvt. Ltd.
278, Industrial Area-A,
Ludhiana
21. M/s Pawan Lakshmi Processors
3536B, Textile Colony,
Industrial Area-A, Ludhiana
22. M/s Pritam Sci. Dyers
16-A, Industrial Area-A,
Ludhiana
23. M/s Punjabi Dyeing
367, Industrial Area-A,
Ludhiana
24. M/s R.P. Processors
848/11, Industrial Area-A,
Ludhiana
25. M/s Rajneesh Dyeing House
16-B, Industrial Area-A
(Extension), Ludhiana
26. M/s Rampal Sci. Dyers
216, Industrial Area-A,
Ludhiana
27. M/s Sangam Dye House,
H-8, Textile Colony,
Industrial Area-A,
Ludhiana
28. M/s Sewak Scientific Dyers
Plot No.131/1, Industrial Area-A,

Ludhiana

29. M/s Sunshine Dyeing Pvt. Ltd.
261, Industrial Area-A,
Ludhiana
30. M/s Dhir Processors & Traders
123, Industrial Area-A,
Ludhiana
31. M/s Om Processors Pvt. Ltd.
K-3, Textile Colony,
Industrial Area-A, Ludhiana
32. M/s Adhi Enterprises
B-XXIII-2120/1, Textile Colony,
Industrial Area-A, Ludhiana
33. M/s B.K. Wools
236/5, Industrial Area-A,
Ludhiana
34. M/s Bharat Jiwan Dyeing Factory
42, Industrial Area-A,
Ludhiana
35. M/s Madan Dyeing & Finishing Factory
J-1, Textile Colony, Industrial Area-A,
Ludhiana
36. M/s National Scientific Dyers
37, Industrial Area-A,
Ludhiana
37. M/s Perfect Dyeing & Finishing Industries
97-C, Industrial Area-A,
Ludhiana
38. M/s Swaastik Scientific Dyers
(Previously Mahadev Dyeing &
M/s Satyam Sci. Dyers) D-4,
Textile Colony, Industrial Area-A,
Ludhiana
39. M/s Awon Printers
St. No.3, Baba Gajja, Jain Colony,
Near Moti Nagar, Ludhiana
40. M/s H.C. Dyeing Works
B-30, Plot No.3595-96,
Baba Deep Singh Nagar,
Moti Nagar, Ludhiana
41. M/s J.S. Jain Dyeing Factory
Plot No.26/6/2, Near Moti Nagar,
Bye Pass, Ludhiana
42. M/s Malhotra Dyeing

- Kuldeep Nagar, Jalandhar Road,
Ludhiana
43. M/s Nav Bharat Dyeing Works
Sardar Nagar, Rahon Road,
Ludhiana
44. M/s Ramal Dyeing
Jalandhar Bye Pass,
Opp. Shakti Nagar,
Ludhiana
45. M/s Sagar Apparels
B-XXX-2586/87,
Baba Gajja Jani Colony,
Moti Nagar, Ludhiana
46. M/s B.S. Dyers
Plot No.7, Friends Industrial Estate,
Opp. Aarti Steels, Focal Point,
Ludhiana
47. M/s KKK Mills
D-40, Phase-5, Focal Point,
Ludhiana
48. M/s Awon Processors
H No-176, Khasra No-22/24,
B-XXX-2618-2619/A,
Moti Nagar, Ludhiana
49. M/s Ganesh Dyeing Mills
G.T. Road, Dhandari Kalan,
Ludhiana
50. M/s Jarnail Army Store
Street No.4, Iqbal Nagar,
Tajpur Road, Ludhiana
51. M/s Ram Dyeing
Near Radha Swami Satsang House,
Tibba Road, Ludhiana
52. M/s Beas Scientific Dyers
New Shakti Nagar, G.T. Road,
Ludhiana
53. M/s Sanjeev Dyeing Works
1004/9, Circular Road,
Ludhiana
54. M/s Sahib Synthetics
G.T. Road, West,
Ludhiana